

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25061/2017

(Arising out of impugned final judgment and order dated 28-03-2017 in WC No. 40/2017 passed by the High Court Of Judicature at Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

DEEPAK KUMAR SINGH & ORS.

Respondent(s)

Date : 22-09-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) Mr. Hara Prasad Sahu, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

There shall be stay of operation of the impugned order, until further orders.

(DEEPAK MANSUKHANI)
AR-cum-PS

(RAJINDER KAUR)
Court Master